

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.1
Supplementary List

CP No. 28/Chd/HP/2023

IN THE MATTER OF:

Jiyana Industries Pvt. Ltd.

...Petitioner

Versus

ROC, HP

...Respondent

Under Section: 252(3), CA 2013

Order delivered on 25.01.2024

CORAM:

**DR. PSN PRASAD,
HON'BLE MEMBER (J)**

**SHRI UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)**

PRESENT:

For the Petitioner

: Mr. Umang Goyal, Advocate

ORDER

The company petition has been filed by the petitioner under Section 252(3) of the CA, 2013 seeking the restoration of the name of the company on the Register of Companies maintained by ROC, Himachal Pradesh. The said petition was reserved on 11.10.2023. The ROC in its report has mentioned that the company name was removed by the Register of Companies, as subscriber to the memorandum has not paid the subscription which they have undertaken to pay at the time of incorporation of the company and a

declaration to the affect that it has been not filed within 180 days of incorporation under sub-section 1 of Section 10A. ROC in its report has prayed that present appeal of the applicant may kindly be dismissed or rejected out rightly. At the request of the counsel for the petitioner, let this matter be posted on 02.02.2024.

Sd/-
(DR. PSN PRASAD)
HON'BLE MEMBER (J)

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)